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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

O.A. No.456/93
M.A.No.3951 of 1994

Dated New Delhi, this 7th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Dharam Pal
S/o Shri Sanwat
Vill. Rajpura, P.O. Sherpur
Dist. Gurgaon (Haryana)

... Applicant

By Advocate: Shri V. P. Sharma
versus

1. Union of India, through
The General Manager
Northern Railway
Baroda House
NEW DELHI.

2. The Divisional Railway Manager
Northern Railway
BIKANER.

3. The Carriage & Wagon Superintendent (MG)
Northern Railway
Delhi Main
Delhi Jn. ... Respondents

By Advocate: Shri N. K. Aggarwal ✓

O R D E R (Oral)

Mr P. K. Shyamsundar

The application is finally disposed off as withdrawn as learned counsel for the applicant states that he would advise his client to file a representation to the administration seeking enlisment as casual labour and for seeking further relief, if any, which however is not an aspect which we should commend. But if the applicant were to make any representation to the department for enlisment as casual labour, it will be open to

the department to dispose off the same as expeditiously as possible. No costs.


(K. Muthukumar)
Member (A)


(P. K. Shyamsundar)
Acting Chairman

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